

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 18th July, 2022

HC.XI-07/2022/174/RC: The Gauhati High Court has been pleased to issue the following guidelines in connection with the maintenance of records of arbitral proceedings:

“The Arbitrators shall retain the records for 120 (one hundred and twenty) days in conformity with the Proviso to Section 34(3) of the Arbitration and Conciliation Act, 1996. Thereafter, it will be the discretion of the Arbitrator concerned to dispose of the records as per the relevant provisions of the Act.”

This shall come into force with immediate effect.

By order,

Sd/-

Gautam Baruah

REGISTRAR GENERAL

Memo No. HC. 07/2022/175-198/RC dated 18/07/2022

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R cum Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Vigilance/Admn./Judicial/Estt.) Gauhati High Court, Guwahati.
7. The Registrar —Cum-- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun. *(He/She is requested to circulate this Notification among all the District and Sessions Judges of the concerned State.)*
9. The District and Sessions Judge, Kamrup (M)/ Kamrup, Amingaon/ Nagaon/ Morigaon/Golaghat/Jorhat/Sivasagar/Dibrugarh/Tinsukia/Dhemaji/Lakhimpur/ Sonitpur, Tezpur/Darrang, Mangaldoi/Udalguri/Bongaigaon/ Barpeta/ Nalbari/ Dhubri/ Goatpara/ Baksa/Hailakandi/Karimganj/Cachar, Silchar/ Chirang/Dima Hasao/Karbi Anglong/Kokrajhar/ Hojai/Charaideo/ South Salmara Mancachar/ Biswanath. *(He/ She is requested to circulate this Notification to the Bar Association of the concerned District.)*

Contd..

10. Sri P. C. Borpujari, Retd. District & Sessions Judge, Dolly Bhavan, 261 R.G. Baruah Road, Guwahati — 781003.
11. The Director, Assam Government Press, Bamunimaidam, Ghy-21, with a request to publish the same in the Assam Gazette.
12. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
13. The Administrative Officer, Judicial Academy, Assam.
14. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
15. The Librarian –Cum- Research Officer, Gauhati High Court, Guwahati.
16. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
17. The Private Secretary to Hon'ble Mr/Mrs. Justice _____ Gauhati High Court, Guwahati.
18. The Project Manager/Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
19. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
20. Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi – 110 002
21. The Secretary General, Gauhati High Court Bar Association.
22. The Secretary, All Assam Lawyers' Association.
23. The Secretary, Lawyers' Association, Guwahati.
24. The Secretary, Advocates' Association, Guwahati.
25. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL